

## **Bir Singh Vs Regional Transport Authority, Dehradun and another**

**Court:** Allahabad High Court

**Date of Decision:** Sept. 17, 1997

**Citation:** (1999) 1 ACC 101 : (1998) 1 AWC 708

**Hon'ble Judges:** R.R.K. Trivedi, J; M. Katju, J

**Bench:** Division Bench

**Advocate:** M.M. Ghildyal, for the Appellant; S.C. and A.D. Saunders, for the Respondent

**Final Decision:** Dismissed

### **Judgement**

R.R.K. Trivedi and M. Katju, JJ.

Heard counsel for the petitioner and learned standing counsel.

2. This petition has been filed for a direction to the respondents not to grant/Issue permits on Dehradun-Vikas Nagar--Dak Paththar via Prem

Nagar. This relief has been sought on the ground that the route is a notified route. In our opinion, it is not necessary to issue any direction in this

regard. If the route in question or any part thereof is a notified route, then permit cannot be granted on the same.

3. We thus dispose of this petition with the direction to the respondent No. 1 that whenever they propose to grant any permit on the aforesaid

route, they shall hear the petitioner who is an existing operator on the route and pass a speaking order on his objection before granting a permit. It

shall be open to the petitioner to raise all questions of law and fact in their objection. The interim order dated 5.12.1990 is discharged.